

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 973 of 1996.

(UNLISTED)

Date of Order: 5.8.96.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

SIBSANKAR CH. BISWAS

-VS-

UNION OF INDIA & ORS.

For the petitioner: N.C. Chakraborty, counsel.

For the respondents:

O R D E R

M.S. Mukherjee, A.M.

This is filed as an unlisted motion today.

Mr. N.C. Chakraborty, ld. counsel, appears for the petitioner.

None appears for the respondents.

2. The petitioner has come up with an order for quashing the impugned transfer of the petitioner ordered on 18th July, 1996 by Garrison Engineer (Airforce), Kalaikunda Airfield vide Annexure A-1(a) at page 11 to the petition. His submission is that his transfer is not due according to the normal policy of the Department.

3. On hearing Mr. Chakraborty, ld. counsel for the petitioner, we dispose of the petition at the admission stage itself with the order that the petitioner shall immediately serve copies of this application together with all its enclosures on all the respondents. Respondents are also directed to treat the entire petition as a representation against the order passed by the respondents vide Annexure A.1(a) to the petition. Respondent no.5 herein,

The Commander Works Engineer(A/F), shall suitably dispose of that representation and till such disposal of the said representation, the operation of the Order passed vide Annexure A.1(a) at page 11 to this petition, shall remain stayed. ^{simultaneously}

Plain copies of this Order be given to the ld. counsel for the petitioner for immediate communication of all the parties concerned.

Be it noted that during the operation of the said Order, the promotion of the petitioner shall remain stayed.

(M. S. Mukherjee)
Member(A)

(A. K. Chatterjee)
Vice-Chairman.